

STATE OF DELHI  
MUNICIPAL CORPORATION OF DELHI  
MUNICIPAL COURT  
MUMBAI-5, (EAST)  
DELHI/23.04.2021

State vs. Pawan @ Pappan  
FIR No. 89/21  
PS PIA  
U/s 379 IPC

23.04.2021

Present:- Ld. APP for the State through VC.  
None for accused through VC.

Relist on 24.04.2021.

(Aakanksha Vyas)  
MM-5, (East) KKD Court  
Delhi/23.04.2021- Digitl

State vs. Aman  
FIR no. 32/21  
PS PIA  
U/s 392/411/34 IPC

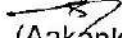
23.04.2021

Present:- Ld. APP for the State through VC.  
None for applicant present through VC.

I have perused the application. I have also perused the reply of IO.

As per the reply of IO, the vehicle qua which the present application has been filed has not been seized in the present case. Hence the present application is disposed off as infructuous.

Copy of this order be sent to the Id. Counsel for the applicant on his email ID and the same be uploaded on the Delhi District Court Website today itself.

  
(Aakanksha Vyas)  
MM-5, (East) KKD Court  
Delhi/23.04.2021

State vs. Not known  
FIR NO. 124/21  
U/s 279/337 IPC  
PS PIA


23.04.2021

Present:- Ld. APP for the State through VC.  
Sh. Ved Prakash, Id. counsel for the applicant through VC.

I have perused the application. I have also perused the  
reply of IO.

As per the reply of IO, mechanical inspection of the vehicle  
in question has been conducted but the reply of IO is silent regarding  
the status of insurance of vehicle in question on the date of accident in  
question.

IO/ SHO PS concerned is directed to furnish fresh reply  
qua the same on 26.04.2021.

  
Aakanksha Vyas  
MeMM-5, (East), KRD Court  
दिल्ली  
दि 23/04/2021  
Court No. 03, KRD Court, Delhi

State vs. Shanu  
FIR NO. 167/20  
PS PIA  
U/s 392/34 IPC

23.04.2021

Present:- Ld. APP for the State through VC.  
Ms. Sonika Tomar, Id. counsel for the accused through VC.

An application for grant of bail u/s 437 Cr.P.C is moved on behalf of accused Shanu.

Bail application perused. Reply filed by IO also perused.

Ld. Counsel for the accused has submitted that accused is in JC since 30.06.2020. Ld. Counsel has further submitted that accused has been falsely implicated in the present case. Ld. Counsel for the accused further submitted that recovery shown from the accused, if any, has been planted upon him. Ld. Counsel has also submitted that chargesheet has already been filed and accused is ready to furnish sound surety.

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature. Further, as per reply of IO, accused is a habitual offender and he can commit similar offence in future. Further, stolen property of the present case has been recovered from the present accused. Further, as per reply of IO, co-accused Hemant @Bukka is still absconding.

Heard both the parties.

In the present case, the accused is in J/C since 30.06.2020. Case property has already been recovered in the present case. Further, as per the reply of IO itself, chargesheet has been filed. Thus, investigation has been completed. Trial is likely to take time. Further, the aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. Keeping in view the entire facts and circumstances of the case, accused is admitted to Court bail on furnishing of bail bond in the sum of **Rs. 10,000/- with one surety in the like amount** subject to the conditions that :-

1. Accused shall not indulge in similar offence as that of which he is the accused.
2. He will not try to tamper with the evidence and will not try to contact the complainant during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be sent to the Id. Counsel for the accused on his email ID and the same be uploaded on the Delhi District Court Website today itself.

(Aakanksha Vyas)  
Judge MM-5 (East) KKD Court  
Delhi/23.04.2021  
Court No. 03, 10/19

State vs. Anand Singh

FIR NO. 99/21

PS PIA

U/s 457/380/411 IPC

23.04.2021

Present:- Ld. APP for the State through VC.  
Ms. Sunita Singh LAC for the accused through VC.  
This is 2<sup>nd</sup> bail application for grant of bail u/s 437 Cr.P.C moved on behalf of accused Anand Singh.  
Bail application perused. Reply filed by IO also perused.

Ld. LAC for the accused has submitted that accused is in JC since 20.03.2021. Ld. LAC has further submitted that accused has been falsely implicated in the present case. Ld. Counsel for the accused further submitted that recovery shown from the accused, if any, has been planted upon him. Ld. LAC has also submitted that investigation has been completed and even chargesheet has been filed in the present case. Accused is ready to furnish reliable surety.

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature. Further, as per reply of IO, accused was apprehended at the spot itself and there is every possibility that accused can commit similar offence in future or threaten the complainant.

Heard both the parties.

I have perused the reply of the IO as well as the contents of the FIR.

In the present case, the first bail application was dismissed on 26.03.2021. Although, the Ld. LAC also submitted that chargesheet has been filed, the office has informed the undersigned that chargesheet has not been filed in the present case till date. Therefore, there is no change in circumstances, hence the present bail application is dismissed.

Copy of this order be sent to the Ld. Counsel for the accused on his email ID and the same be uploaded on the Delhi District Court Website today itself.

(Aakanksha Vyas)  
No. MM-5, (East) KKD Courts, Delhi  
23.04.2021  
Court No. 03, KKD

State vs. Akash Tyagi  
FIR NO. 83/21  
PS Krishna Nagar  
23.04.2021

Present:- Ld. APP for the State through VC.

Sh. Radhey Lal, Ld. Counsel for the accused through VC.

An application for grant of bail u/s 437 Cr.P.C is moved on behalf of accused Akash Tyagi.

Bail application perused. Reply filed by IO also perused.

Ld. Counsel has further submitted that accused has been falsely implicated in the present case. Further, accused is in custody since 19.04.2021. It was also submitted that accused is a Cancer patient and he was recently operated upon and therefore there is every risk to his health in the prison on account of prevailing Covid-19 pandemic. It was also submitted that recovery shown from the accused is only of a cash amount which is not related to the facts of the present case. It was submitted that wife of the accused is at an advanced stage of pregnancy and the said cash amount which had been recovered from the accused by the IO from his house had been withdrawn by the accused for the medical expenses of his wife. It was also submitted by the ld. counsel that the present accused is not named in the present FIR and the alleged offences mentioned in the FIR are also not made out against the present accused as no entrustment of jewelry was made to him by the complainant. Ld. counsel also submitted that accused is no more required for the purpose of investigation. Accused is ready to furnish reliable surety.

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature. Further the conduct of the accused was not satisfactory during investigation as he did not join the investigation and NBW was issued against him. Further, the ld. APP also submitted that investigation is at initial stage and anticipatory bail application of the accused was dismissed by the ld. Sessions Court as well as by the Hon'ble High Court of Delhi.

Heard both the parties.

I have perused the present application and reply of the IO. Chargesheet has already been filed against the co-accused persons. As per

the reply of IO, the involvement of the present accused was disclosed by the co-accused persons who had disclosed that a major portion of the jewelry of the complainant which was entrusted to them was sold to the present accused. Today, the IO was also present before the court through VC for the purpose of taking clarifications. On specific query, the IO submitted that during investigation, notice u/s 41 Cr.PC was given to the accused to which a reply was sent by his counsel that the accused cannot join the investigation as he has to be operated upon. The IO also informed the Court that when subsequently another notice was sent to the accused to join investigation u/s 41 Cr.PC, the accused did not reply to the said notice and instead filed anticipatory bail application which was dismissed by the Ld. Sessions Court as well as by the Hon'ble High Court of Delhi. Thus, as per the reply of IO itself the involvement of the present accused has been disclosed by co accused persons and it is only that he had purchased the jewelry of the complainant from the accused persons. Some cash amount has already been recovered from the present accused. On query, IO also informed the Court that further Police Remand of the accused is also not required. On query, the IO also informed the Court that the accused is a Cancer patient and he was indeed operated upon on 08.02.2021 and the said fact had been verified during investigation. Therefore, keeping in view the entire facts and circumstances and the medical condition of the accused, he is admitted to Court bail on furnishing of bail bond in the sum of **Rs.30,000/- with one surety in the like amount** subject to the conditions that :-

1. The accused shall cooperate with the IO during the investigation.
2. Accused shall not indulge in similar offence as that of which he is the accused.
3. He will not try to tamper with the evidence and will not try to contact the complainant during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be sent to the Id. Counsel for the accused on his email ID and the same be uploaded on the Delhi District Court Website today itself

(Aakanksha Vyas)  
MM-5 (East) KKD Court  
Delhi/23-04-2021  
State vs. Akash Tyagi  
FIR NO. 8324/03, KKD Courts, Delhi  
PS Krishna Nagar